

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923 New Delhi

Petition No. 56/GT/2013

Date: 6.8.2013

To,

Executive Director (Commercial),
NTPC Ltd, NTPC Bhawan,
Core-7, Scope Complex, 7,
Institutional area, Lodhi Road,
New Delhi-110003

Sir,

Subject: Petition No. 56/GT/2013: Approval of tariff of Vallur Thermal Power Project (3X500 MW) for the period from anticipated Date of Commercial Operation of Unit-I to 31.3.2014.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **29.8.2013**:

1. Actual Capital cost as on COD of Unit-I i.e. 29.11.2012 duly audited and certified by the auditor;
2. As the anticipated COD of Unit-II has already elapsed on 31.12.2012, the actual capital cost as on COD of Unit-II in case COD has been declared shall be furnished;
3. Detailed explanation/justification for time overrun in COD of all units by submitting the PERT chart. Cost overrun due to time overrun quantified with detailed computations, giving break-up of increase due to escalation in prices in different contract packages, increase in IDC & FC, increase due to change of scope and increase in IEDC etc.
4. Justification with detailed cost computations showing that the addition of one more unit of 500 MW (i.e. Unit-III) in more cost effectiveness has been brought in (even though there is time overrun of about 21-23 months in case of unit-I & II) instead of station with two units had the main plant award for two units been placed in July' 2007.
5. Comparison of actual capital cost with the Bench Mark capital cost specified in the order dated 04.06.2012 and variations, if any, in capital cost with explanation. Information as per format - 5 E enclosed herewith shall be furnished.
6. Amount of initial spares capitalized as on Date of Commercial Operation (COD) of Unit-I, Unit-II and Unit-III.
7. The revenue generated from the sale of Infirm Power (excluding fuel cost) separately unit wise and the station as a whole.
8. Price and GCV of fuel (Coal & HFO) for preceding three months from the date of actual COD of each unit.
9. Soft copy along with petition/submission shall be submitted.

Further action in this matter will be taken on receipt of the above information / clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)